

some officials therein were drawing even higher remuneration than serving personnel of identical rank. The funds being intended for the welfare of armed forces personnel, the Funds organisation felt it necessary to critically review the pay structure therein in order that a disproportionately high proportion of these funds is not expended on their management.

**Disabled Persons Not Allowed to Import Cars Due to Late Setting UP of Medical Board**

4648. DR. VASANT KUMAR PANDIT :

SHRI BHIM SINGH :

SHRIMATI PRAMILA DANDAVATE :

Will the Ministry of FINANCE be pleased to state :

(a) whether the Medical Board for import of motor car fitted with disability control in pursuance of notification No. 152/83-Custom dated 25 May, 1983 was set up in Delhi only in February, 1984 and started functioning from March, 1984 and first Medical Certificate was issued in the 3rd week of March, 1984;

(b) if so how the disabled who got Medical Certificate in the third week of March, 1984 could import car before 30 April, 1984 and the number of persons who imported cars in Delhi;

(c) whether many disabled persons are deprived of the benefit due to late setting up of Medical Board by Custom; and

(d) whether Government propose to waive the additional condition relating to despatch of car freshly imposed under notification No. 160/84-Custom and if not, how Government proposed to deal with cases where

Medical Certificate was issued in March/April ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE [SHRI S.M. KRISHNA).

(a) No, Sir. The Medical Board was constituted by the Collector of Customs, Delhi in the month of November, 1983. However, the same was re-constituted in the month of February, 1984. The first medical certificate by the Medical Board constituted at Delhi was issued in the month of November, 1983. The importers also had the option of using the Medical Boards at the port of importation.

(b) and (c) Does not arise in view of answer to (a) above.

(d) The Notification No. 160/84-Customs dated the 22nd May, 1984 has expired on 31.7.1984 and the question of waiving a condition in an expired notification does not arise. Persons with Medical Certificates who import cars after the expiry of the notification will have to obtain an import licence and pay normal duty on the cars.

To be Answered on Friday, the 24th August, 1984

4649. SHRI KUMBHA RAM ARYA: Will the Minister of SUPPLY be pleased to state.

(a) Whether the Director General of Supplies and Disposals is annually buying medicines on rate contract from various manufacturers in the country from time to time.

(b) the price difference per unit irrespective of the packing between the prices of various essential and non-essential drugs at which Government have bought vis-a-vis leader price announced by Government for the same products during the last three years, year-wise;